

academic year 1970-71 in about 1000 selected primary and middle schools throughout the country. The selected schools have been supplied with new science kits for experimental work. The science teachers of these schools have been oriented in the teaching of new science. The States and Union Territories have agreed to appoint separate full-time science Supervisors for the selected schools. For proper implementation of the project, 79 key institutions consisting of State Institutes of Science Education, State Institutes of Education as well as Primary and Secondary Teacher Training Institutes have so far been supplied with laboratory equipment. Another 500 such key institutions are being similarly equipped. As a result of the feed back obtained from this pilot project, the text books, teachers guides and laboratory kits will be revised and the same are expected to be introduced in all schools by the States and Union Territories in stages.

- (5) Apart from this programme of introduction of the new science curriculum in schools, the NCERT is operating a National Science Talent Search Scheme under which 350 students having aptitude for science are selected at the close of the secondary school stage each year and awarded scholarships for the study of science at the undergraduate, post-graduate and doctorate levels.
- (6) Science clubs, Science exhibitions and other forms of extra-curricular activity are also being encouraged to arouse interest in the study of science and scientific methods in the younger generations.
- (7) The Government of India have a scheme of assistance to Voluntary Educational Organisations under which grants are given for construction of a laboratories, purchase of furniture, books and laboratory equipment.
- (8) A National Council of Science Education has been established to

coordinate Science education activities in the school and university levels.

- (9) A separate scheme of bringing out cheap editions of standard books on Science has been in existence for more than 10 years.

Preparation of Deficit Budgets by the State Governments

*113. SHRI RADHAKRISHNAN : Will the Minister of FINANCE be pleased to state :

(a) whether any directives or advice were given to the State Governments regarding preparation of deficit Budget in their States and also about the overdrafts by the States from the Reserve Bank of India ; and

(b) if so, the details thereof ?

THE MINISTER OF FINANCE (SHRI YASHIWANTRAO CHAVAN) : (a) and (b) The Government of India cannot issue any directives to the States regarding the manner in which their budgets should be framed. The Government of India have, however, been urging all States to keep their budgetary position under constant review so as to avoid persistent overdrafts which result from continuing imbalance between expenditure commitments and available resources. The State Governments are also fully aware that they cannot expect any assistance to cover their deficits, beyond the special accommodation (by way of loans) agreed to in respect of gaps in resources which are assessed by the Planning Commission to be inescapable in nature.

बम्पारन जिले में दुमरियाघाट पर
नारायणी नदी पर ऊपरी पुल
का पूरा किया जाना

*114. श्री कमल मिश्र मधुकर : क्या पौतपरिवहन तथा परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने बिहार के सारन और बम्पारन जिलों को मिलाने वाले राष्ट्रीय राजपथ पर दुमरिया घाट पर नारायणी नदी के ऊपर निर्माण किये जा रहे ऊपरी पुल को

पूरा करने के लिए कोई समय-सीमा निर्धारित की है ;

(ख) यदि हां, तो तत्सम्बन्धी व्यौरा क्या है और निश्चित कार्यक्रम के अनुसार पुल के निर्माण कार्य में कितनी प्रगति हुई है ;

(ग) यदि पुल का निर्माण कार्य सन्तोष-पूर्ण ढंग से प्रगति नहीं कर रहा है, तो इसकी जिम्मेदारी सरकार पर है या ठेकेदार पर ; और

(घ) यदि विलम्ब के लिए कोई अन्य व्यक्ति जिम्मेदार है, तो सरकार का विचार इस सम्बन्ध में क्या उपचारार्थक कार्यवाही करने का है और ऊपरी पुल का निर्माण कब तक पूरा हो जाने की सम्भावना है ?

संसद कार्य और पोतपरिवहन मन्त्री (श्री राज बहादुर) : (क) में (घ). सभवतय तथा माननीय सदस्य डुमरियाघाट में राष्ट्रीय राज मार्ग 28 पर गडक पुल के निर्माण का उल्लेख कर रहे हैं। संविदा पत्र में कार्य को पूरा करने की मूल निर्धारित तिथि 31-11-1967 दी गई थी। परन्तु पूरा करने की यह तिथि बाद में बढ़ाकर 31-12-1970 कर दी गई थी क्योंकि कुओ को गलाने में कुछ कठिनाइयाँ आईं। परन्तु ठेकेदार अभी तक कार्य को पूरा करने में सफल नहीं हो सका है। राज्य लोक निर्माण विभाग ने सूचना दी है कि पुल के 1972 के अन्त तक पूरा हो जाने की सम्भावना है। इस और विलम्ब का कारण आंशिक रूप से ठेकेदार द्वारा तेजी से कुछ गलाने के कार्य में साधनों और उपकरणों का अपयुक्त उपयोग करना है और आंशिक रूप से नदी के पुल में जटिल भटियार स्तर का होना और एक कुएँ में अत्यधिक भुकाव का आना है जिसको सुधारना केवल कठिन ही न था अपितु यह काम समय लगने वाला भी था। तथापि ठेकेदार को यथाशीघ्र कार्य पूरा करने के लिए कहा जा रहा है और पुल को शीघ्र पूरा करने के लिए निरन्तर निगरानी रखी जा रही है।

Smuggling at Bombay, Madras and Calcutta Ports

*115. SHRI SAMINATHAN : Will the Minister of FINANCE be pleased to state :

(a) the total value of contraband cargo captured by the Customs and Excise Authorities during the last three months from the ports of Bombay, Madras and Calcutta ;

(b) the names of foreign countries involved in such activities : and

(c) the details of preventive measures adopted by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) The total value of the goods seized at Bombay, Madras and Calcutta by Customs and Central Excise Authorities during the period from December, 1970 to February, 1971 was Rs. 328 lakhs.

(b) The Government is not aware about the involvement of foreign Countries in such activities.

(c) The following measures have been taken to prevent smuggling of contraband goods. Systematic collection and follow-up of information, keeping a watchful eye on the suspected smugglers, rummaging of suspected vessels or aircraft and patrolling of vulnerable sectors along the coast and the land frontiers. Some senior officers of the rank of Collectors of Customs, Additional Collectors of Customs and Assistant Collectors of Customs have been posted in vulnerable areas to look after anti-smuggling work exclusively. Customs Act, 1962 has been amended making additional provisions to take special measures for the purpose of checking illegal import and export of certain commodities and facilitating their detention. The position is also reviewed frequently in the light of the information collected, for suitable action.

Development of Cambay Port

*116. SHRI PRAVINSINH SOLANKI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether there is any plan to develop Cambay Port on the Western Coast of India; and

(b) if so, the details thereof ?